

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-OCW-91-2020****IN****LD-VC-CW-75-2020****WITH****LD-VC-OCW-92-2020****IN****LD-VC-CW-75-2020**

Vishwas Jotkar & Another	Petitioner
Versus		
The State of Goa & Others	Respondents
Shri. Rajendra Siddarkar & Others	Applicants/ Intervenors

Mr. Parag Rao, Advocate for the original Petitioner.

Mr. Manish Salkar, Government Advocate for the original Respondent Nos. 1 and 3.

Mr. Nigel da Costa Frias, Advocate for original Respondent Nos. 5 and 6.

Ms. Asha Desai, Advocate for the Intervenors.

**Coram:- M.S. SONAK &
M.S. JAWALKAR, JJ.**

Date:- 11th August, 2020

P.C.:

Both these applications for speaking to minutes are also now disposed with the consent of the learned Counsel for the parties.

2. In the first place, the names of the intervenors are required to be shown in the cause title as intervenors, since, the application for intervention bearing no. LD-VC-OCW-83-2020 was already allowed by this Court. The Registry to therefore do the needful.

3. Secondly, in para 4(A) of the order dated 04.08.2020, the date "31.12.2019" to be substituted by the date "30.12.2019".

4. In the order, we note that even the appearances of the Advocates for the parties have not been indicated. They are also required to be indicated. This will include the appearance of Ms. Asha Desai for the intervenors.

5. We further clarify that the Tribunal will have to consider the prayer for interim relief in the main Appeal as well as the prayer in the Application now filed, seeking some modification of this interim relief and additional reliefs.

6. Similarly, the Tribunal will also have to consider the application for condonation of delay and interim relief filed by the intervenors.

7. The parties whom Mr. Rao represents are granted liberty to file their response to the application for interim relief filed by the intervenors herein. He states that such reply will be filed and copy thereof will be given to Ms. Desai by tomorrow.

8. With the aforesaid modification and clarification, the applications for speaking to the minutes of our order dated 04.08.2020 are disposed off.

9. The Registry to ensure that the modification to the order dated 04.08.2020 are carried out and uploaded today itself.

10. All concerned to act on the basis of an authenticated copy of this Order.

M.S. JAWALKAR, J.

M.S. SONAK, J.